

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

SITTING AT NEW DELHI

ORIGINAL APPLICATION NO. **661** OF 2024UNDER SECTION 18 (1) READ WITH SECTION 14 OF NATIONAL GREEN TRIBUNAL ACT - 2010IN THE MATTER OF:

TAMILNADU FLY ASH BRICKS AND BLOCKS MANUFACTURERS ASSOCIATION

...PETITIONERS

VERSUS

UNION OF INDIA & OTHERS

...RESPONDENTS

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APPLICANT

AKHIL PAL CHHABRA
Through Counsel
Advocate~~LIC No. D/3014/1999~~Akhil P. Chhabra & Ritu Chhabra
D/3014/1999 D/157/2000

Place: New Delhi

Dated: 09.09.2024

For **a**CROSS LEGAL

Advocates & Solicitors

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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

Civil Appeal No(s). 1508/2023

UNION OF INDIA

Appellant(s)

VERSUS

AMARAVATI FLY ASH BRICKS MANUFACTURERS
ASSOCIATION & ORS.

Respondent(s)

O R D E R

1. The impugned judgment and order being interim in nature, we are not inclined to interfere with the same. However, let the National Green Tribunal (NGT) decide the original application as expeditiously as possible, preferably within 06 months from the date of receipt of a copy of this order.
2. Mr. Dama Seshadri Naidu, the learned senior counsel appearing for the respondent(s) has no objection if the interim order dated 24.02.2023, passed by this Court, is continued till the pendency of the Original Application before the NGT. Ordered accordingly.
3. Ms. Aishwarya Bhati, learned ASG also submits that in the meanwhile, subsequent developments have also taken place. Let the same be also considered by the NGT.

Signature Not Verified

Digitally signed by
Nisha Kulkarni
Date: 2024.09.02
16:47:26 IST
Reason:

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4. Subject to the above, the Civil Appeal stands dismissed.

5. Pending application(s), if any, shall stand closed including the application (IA No. 220988/2023) seeking vacation of stay.

.....J.
(BELA M. TRIVEDI)

.....J.
(SATISH CHANDRA SHARMA)

New Delhi
02nd September, 2024

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ITEM NO.10

COURT NO.13

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SCivil Appeal No(s). 1508/2023

UNION OF INDIA

Appellant(s)

VERSUS

AMARAVATI FLY ASH BRICKS MANUFACTURERS
ASSOCIATION & ORS.

Respondent(s)

(IA No. 220988/2023 - VACATING STAY)

Date : 02-09-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Appellant(s) Mr. Aishwarya Bhati, A.S.G.
Mr. Gurmeet Singh Makker, AOR
Ms. Nisha Bagchi, Adv.
Mr. Sridhar Potaraju, Adv.
Mr. Siddhanth Kohli, Adv.
Mr. Shreeyash U Lilit, Adv.

For Respondent(s) Mr. Dama Seshadri Naidu, Sr. Adv.
Ms. Pankhuri Bhardwaj, Adv.
Mr. Abhiyudaya Vats, Adv.
Mr. Deepak Sharma, Adv.
Ms. Bhavana Duhoon, AOR

Mr. Sumit Kumar, AOR

Mr. Pai Amit, AOR
Mr. Nikhil Pahwa, Adv.
Mr. Tathagata Dutta, Adv.

Ms. Rani Mishra, AOR

Mr. Mandeep Kalra, AOR
Ms. Anushna Satapathy, Adv.
Ms. Chitrangada Singh, Adv.
Mr. Yashas J, Adv.

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UPON hearing the counsel the Court made the following
O R D E R

1. The Civil Appeal stands dismissed in terms of the signed order.
2. Pending application(s), if any, shall stand closed including the application (IA No. 220988/2023) seeking vacation of stay.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(Signed order is placed on the file)

(MAMTA RAWAT)
COURT MASTER (NSH)

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Fly ash brick industry can play key role in tackling climate change, say experts

B Madhu Gopal
VISAKHAPATNAM

While Union Finance Minister Nirmala Sitharaman had expressed concern over growing carbon emissions and unveiled a slew of measures to promote eco-friendly energy sources in her Budget speech, the Centre seems to have failed to pay attention to the fly ash brick industry, which has shown remarkable potential in reducing carbon footprint.

Studies on climate change say every single tonne of carbon emission has a social cost between \$180 and \$800. However, the fly ash brick industry, with capacity of three million bricks a year, has potential to bring down carbon footprint by 723 tonnes a year, leading to social cost savings of



There are over 30,000 fly ash brick plants in India, and the target is to increase them to 1 lakh to make sizeable penetration into the clay brick market, says N. Bhanumathidas of the Institute for Solid Waste Research and Ecological Balance (INSWAREB). FILE PHOTO

₹10.08 million annually, says N. Bhanumathidas, Director-General of the Institute for Solid Waste Research and Ecological Balance (INSWAREB).

A mere 220 fly ash brick plants can reduce carbon

emissions equivalent to production of 175 gigawatts of solar power, targeted to be achieved by 2030, says Ms. Bhanumatidas.

“There are over 30,000 fly ash brick plants in India, and the target is to in-

crease them to one lakh. The cost of establishing solar plants of 175 GW is about ₹35 billion but producing 660 million fly ash bricks a year would only cost ₹0.44 billion,” she says.

The dilution of “polluters pay” laws do not help either, according to Ms. Bhanumathidas.

Aggrieved entrepreneurs who have set up fly ash brick plants on the assurance of the government to make available fly ash free of cost, have filed a series of cases in various courts.

Fly ash brick units have suffered a setback with some units getting closed and some others putting off their expansion plans, according to experts. The Centre has failed to play its regulatory role effectively, they said.

'Take steps to control ash pond breach at thermal plant'

Madhu.Rasala
@timesofindia.com

Vijayawada: Energy minister Gottipati Ravi Kumar on Sunday directed APGENCO officials to expedite repair works following a breach in the ash pond at Sri Damodaram Sanjeevaiah Thermal Power Station near Muthukur in Nellore district.

During a meeting with APGENCO MD KVN Chakradhar Babu, the minister emphasised on the need to take up repair works as ash water has flooded fields in nearby villages like Amudalapadu, Mittapalem, and Musunurivanipalem, causing concern among residents.

He said that the state government stands with farmers and will provide necessary assistance and compensation for the crops that were damaged.

"We will carry out a comprehensive survey of the fields and take necessary steps to pay compensation to the affected farmers," he said and directed energy department officials to immediately address the situation to allay the concerns of local residents and farmers.

The thermal plant has a 3x800 MW ash pond spread over 100 acres, used for the storage and drying of wet ash. It is periodically emptied using trucks. The recent rains, however, led to waterlogging, which is now being managed by authorities to protect the environment, APGENCO officials said.

Authorities have informed the minister that they are taking measures to control seepages and added that restoration works are ongoing on war footing under the guidance of experts from Indian Institute of Technology-Chennai.

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Case Title	TAMILNADUFLY ASH BRICKS AND BLOCKS MANUFACTURERS ASSOCIATION Vs. UNION OF INDIA
Miscellaneous No.	0701102011452024/1
Transaction id	0700110149652024
Bank Transaction id	0909240019455
Payment Date	2024-09-09 00:00:00.0
Amount	100 Rs.
Status	SUCCESS

S. No.	File Name	Party Name	Location	Document Type
1	TAMILNADU DOCUMENT.pdf	TAMILNADUFLY ASH BRICKS AND BLOCKS MANUFACTURERS ASSOCIATION	NEW DELHI (PRINCIPAL BENCH)	Annexures -and - Documents